

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:652

ANSWERED ON:03.03.2005

SETTING UP OF REFINERIES IN STATES

Jogi Shri Ajit;Maheshwari Smt. Kiran;Singh Shri Dushyant;Varma Shri Ratilal Kalidas;Yadav Dr. Karan Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether some State Governments have sent proposals to the Union Government for the setting up of refinery in their State;
- (b) if so, the details thereof; and
- (c) the decision taken by the Union Government thereon?

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) to (c): The Refineries sector has been delicensed since June, 1998 and a refinery can be set up anywhere in India by private or public sector enterprises depending on the promoters' assessment of its viability. It is not the Central Government but public and private sector enterprises who consider proposals for setting up refineries. Public Sector Undertakings may consider setting up a refinery in accordance with the decision-making authority delegated to them by Government vide Department of Public Enterprises' Office Memorandum No.DPE/11(2)/97-Fin dated 22.7.1997.